



राष्ट्रीय हरित अधिकरण
प्रधान न्यायपीठ, नई दिल्ली

NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

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File No. : NGT/PB/Pr/CB/05/2016/246
Dated : 30th March, 2016

ORDER

WHEREAS, in exercise of powers conferred by sub-section (3) of Section 4 of the National Green Tribunal Act, 2010 (19th of 2010), the Central Government has specified Bhopal as the ordinary place of sitting of the National Green Tribunal, Central Zone Bench which shall exercise jurisdiction in the area/territorial jurisdiction of Madhya Pradesh, Rajasthan and Chhattisgarh vide Notification No. S.O. 1908 (E) dated 17.08.2011.

WHEREAS, in exercise of powers conferred under Clause (d) of sub-section (4) of Section 4 of the National Green Tribunal Act, 2010 read with Rule 3, Rule 4 & Rule 6 of the National Green Tribunal (Practices and Procedure) Rules, 2011, the Chairperson, National Green Tribunal may direct to have sitting of the National Green Tribunal at any place, other than the place at which it ordinary sits, falling within its jurisdiction, and may prescribe circuit procedure in that regard.

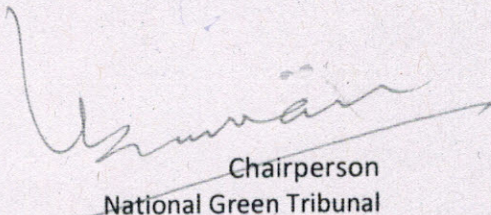
WHEREAS, the Zonal Benches of the NGT, including the one at Central Zone Bench at Bhopal, in addition of its own sitting, cannot hold a Circuit Bench sitting.

Now, therefore, pursuant to the above Rules/orders/provisions and other enabling powers, special bench for the sitting of the Circuit Bench of the Central Zone Bench of the National Green Tribunal, comprising:-

Hon'ble Mr. Justice R. S. Rathore
Hon'ble Shri Ranjan Chatterjee

Judicial Member
Expert Member

is constituted, which will hold its sitting at Jodhpur (Central Administrative Tribunal at Jodhpur) on 7th April, 2016 to hear and deal with the cases pertaining to the State of Rajasthan.


Chairperson
National Green Tribunal